

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD**

Original Application No.021/1142/2017

Date of Order : 20.06.2018

Between :

J.S. Chandrasekhar,
S/o. Late J.K. Subrahmanyam,
Aged 53 years, presently working as Commissioner,
O/o the Commissioner of Customs,
Central Excise & Service Tax,
Hyderabad – IV Commissionerate,
Hyderabad.

... Applicant

And

1. Union of India rep. by its
Secretary,
Dept. of Revenue,
Ministry of Finance,
Central Board of Excise & Customs,
North Block,
New Delhi.
2. Central Board of Excise & Customs,
Rep. by its Chairman,
North Block,
New Delhi.

... Respondents

Counsel for the Applicant ... Mr. M. Ravindranath Reddy
Counsel for the Respondents ... Mr. A. Vijaya Bhaskar Babu,
Addl. CGSC.

CORAM:

Hon'ble Mr. Justice R.Kantha Rao
Hon'ble Mrs. Minnie Mathew

... Judl. Member
... Admn. Member

ORAL ORDER

{ As per Hon'ble Mr.Justice R.Kantha Rao, Judl. Member }

Heard Mr. Bhim Singh, learned proxy counsel for the applicant and Mr. A. Vijaya Bhaskar Babu, learned Standing Counsel appearing for the Respondents.

2. The Proceedings dated 26.4.2018 of the Principal Commissioner of Central Tax shows that the Central Board of Excise and Customs vide Office Order dated 9.2.2018 promoted the Applicant to the post of Joint Commissioner of Customs & Central Excise on regular basis w.e.f. 01.04.2002 subject to the outcome of the Writ Petition No.15085/2010. The Hon'ble High Court also disposed of the present O.A. pending before this Tribunal while disposing of the Writ Petition No.44510/2017. The O.A. is, therefore, closed. No order as to costs.

***(MINNIE MATHEW)
ADMN. MEMBER***

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***(JUSTICE R. KANTHA RAO)
JUDL. MEMBER***